New Delhi, the 21st December, 2000

G.S.R. 924(E).—In exercise of the powers conferred by sub-section (1) of section 6 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 (21 of 1985), the Central Government hereby appoints Justice Shri S. B. Sakrikar, sitting Judge of the High Court of Madhya Pradesh to hold concurrent charge of the post of Commissioner for the Welfare of the Victims of Bhopal Gas Leak Disaster, for further period of one year with effect from 15th September, 2000 (afternoon) This is in continuation of this Department’s notification No. GSR 622 (E) dated the 19th July, 2000.

[No. 627] NEW DELHI, THURSDAY, DECEMBER 21, 2000/AGRAHAYANA 30, 1922

MINISTRY OF CHEMICALS AND FERTILIZERS
(Department of Chemicals and Petrochemicals)

NOTIFICATION

New Delhi, the 21st December, 2000

ASHOK CHAWLA, Jt. Secy